

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 104
(IB)-171(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Neeleshwar Mines & Minerals (India) Pvt. Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 14.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant/petitioner: Mr. Atul Sharma, Mr. Shashank K. Lal, Mr. Vikram Babbar, Advs. for FC

For the respondent Mr. Ritik Malik, Mr. Akshat Gupta, Advs.

ORDER

Arguments heard. Order reserved.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)